



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग चार-क

वर्ष ७ अंक ४३]

शनिवार, नोव्हेंबर २७, २०२१/अग्रहायण ६, शके १९४३

[पृष्ठे २, किंमत : रुपये ९.००

असाधारण क्रमांक ५०

### प्राधिकृत प्रकाशन

महाराष्ट्र शासनाव्यतिरिक्त इतर वैधानिक प्राधिकाऱ्यांनी तयार केलेले  
(भाग एक, एक-अ व एक-ल यांमध्ये प्रसिद्ध केलेले वैधानिक नियम व आदेश यांव्यतिरिक्त इतर)  
वैधानिक नियम व आदेश ; यात भारत सरकार, उच्च न्यायालय, पोलीस आयुक्त, आयुक्त (राज्य उत्पादन शुल्क),  
जिल्हादंडाधिकारी व निवडणूक आयोग, निवडणूक न्यायाधिकरण, निवडणूक निर्णय अधिकारी व निवडणूक आयोगाखालील  
इतर प्राधिकारी यांनी तयार केलेले वैधानिक नियम व आदेश यांचा समावेश होतो.

### THE HIGH COURT OF JUDICATURE AT BOMBAY

#### APPELLATE SIDE

#### NOTIFICATION

No. Rule/P.3602/2021. — The Hon'ble the Chief Justice and the judges of the Bombay High Court are pleased to direct that the following amendments shall be made to Rule 50, 52 and 53 of the Bombay High Court Appellate Side Service Rules, 2000 :—

(i) The words “ **Halalkhor** ” and “ **Scavenger** ” in rule 50 and wherever they appear incidentally in the Bombay High Court Appellate Side Service Rules, 2000, shall stand deleted.

(ii) Immediately after the sole sentence in rule 52(a) the following is inserted ;

“ **The notice shall indicate the number of existing vacancies sought to be filled up. It may also indicate the number of vacancies that are expected to arise in the next two years. In case the expected vacancies are indicated, the selection process shall be conducted for filling up both existing and expected vacancies.**”

(iii) Rule 53(b) is substituted as follows :—

“ **53(b). The Select List shall consist of names of candidates, equal to the number of vacancies notified as per Rules 52(a), arranged in order of merit.**

**If considered necessary, a wait list of candidates, arranged in order of merit, may be prepared not exceeding twenty five percent of the total number of vacancies notified.”**

(iv) Rule 53(c) is substituted as follows :—

**“ 53(c). The aforesaid list(s) so prepared shall ordinarily be valid for a period of two years from the date of its notification as above. Provided that the Chief Justice may, in his discretion, direct the appointment from those list(s) even after expiry of the period of two years until a new list is prepared in accordance with the rules. ”**

HIGH COURT OF JUDICATURE,  
AT BOMBAY,  
Dated the 26th November 2021.

MAHENDRA W. CHANDWANI,  
Registrar General.